

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 18.12.2012

OA No. 845/2012

Mr. V.D. Sharma, counsel for applicants.

By way of filing the present Original Application, the applicants have prayed that by an appropriate order or direction, the respondents may be directed to implement the order dated 03.01.2012 (Annexure A/1) in favour of the applicants and grant benefit of stepping up of pay in pay scale of 12540 w.e.f. 01.01.2006 with interest at the rate of 9% p.a.

2. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant no. 1, Hari Om Sharma, has submitted a representation dated 04.07.2012 (Annexure A/8) before the respondents, which is still pending for consideration. In view of this fact, we deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the representation dated 04.07.2012 (Annexure A/8) by way of passing a reasoned and speaking order.

3. Consequently, the respondents are directed to consider and decide the representation of the applicant no. 1, Hari Om Sharma, dated 04.07.2012 (Annexure A/8) on its merit strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of two months from the date of receipt of a copy of this order.

4. If any prejudicial order against the interest of the applicant(s) is passed by the respondents, the applicant(s) will be at liberty to redress their grievances before the appropriate forum.

5. With these observations and directions, the Original Application stands disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

Kumawat

K.S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)